

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

A.B.A. No. 1967 of 2020

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|---------------------------|--------|-----|--|--------------|
| 1. Binod Kumar Sah        |        |     |  |              |
| 2. Ravi Kumar             | ...    | ... |  | Petitioners  |
|                           | Versus |     |  |              |
| 1. The State of Jharkhand |        |     |  |              |
| 2. Balam Saw              | ...    | ... |  | Opp. Parties |
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner	: Mr. Manish Kumar, Advocate
For the State	: Mr. S. K. Srivastava, A.P.P.

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02/07.07.2020 So far as the defect no. 9(i) is concerned, learned counsel for the petitioners has given an undertaking that the same shall be removed after the situation normalizes. As regards, the rest defects are concerned, the same are ignored.

Heard Mr. Manish Kumar, learned counsel for the petitioners and Mr. S. K. Srivastava, learned A.P.P. for the State.

Petitioners have prayed for grant of anticipatory bail, as they are apprehending their arrest in connection with C. P. Case No. 1645 of 2019.

It has been alleged that the petitioners had taken Rs. 5,00,000/- as advance and made agreement to sell the land situated under Karmatar police station. The balance amount of Rs. 19,00,000/- was to be paid within six months. It has also been alleged that when the land was not registered and the amount was also not returned a verification was made by the complainant who come to know that the land in question belongs to someone else.

The complaint petition, therefore, reveals that the petitioners had taken money to sell someone else's land to the complainant.

In view of the nature of allegation levelled against the petitioners, I am not inclined to extend the privilege of anticipatory bail to the petitioners. The prayer for anticipatory bail of the petitioners is, hereby, rejected.

*(Rongon Mukhopadhyay, J.)*